

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, AT
NEW DELHI.

O.A NO. 912/2022

IN THE MATTER OF:

MANAV SEWA SANSTHAN AND ANR.

...APPLICANTS

VERSUS

UNION OF INDIA & ORS.

...RESPONDENTS

INDEX

SR NO	PARTICULAR	PAGE NO.
1	ADDITIONAL REPLY IN TERMS OF ORDER DATED 02.11.2023 PASSED BY THIS HON'BLE TRIBUNAL ON BEHALF OF RESPONDENT NO. 4, BALRAMPUR CHINI MILLS LTD. THROUGH SUBHASHISH GHOSH ITS AUTHORIZED OFFICER HERE WITH AFFIDAVIT.	1-6
2	ANNEXURE-R-4/5 A COPY OF THE ORIGINALLY GRANTED ENVIRONMENTAL CLEARANCE DATED 8.11.1995.	7-10
3	ANNEXURE-R-4/6 A COPY OF ENVIRONMENTAL CLEARANCE DATED 10.10.2002.	11-14
4	ANNEXURE-R-4/7 A COPY OF ENVIRONMENTAL CLEARANCE DATED 20.06.2006	15-18
5	ANNEXURE -R-4/8 A COPY OF CONSENT TO OPERATE UNDER WATER AND AIR ACT DATED 20.12.2023.	19-24

THROUGH


A.R. TAKKAR, NARINDER KR VERMA, SHRIYA TAKKAR,



KAPIL BAKSHI, HIMANI BHADAURIA AND BHARGAVA RAVI KUMAR
ADVOCATES
M/S ARTLO

A-25/12, DEODAR MARG DLF PHASE 1,
GURGAON-122002
MOB: 8826200005
EMAIL ID: ARTAKKAR@ARTLO.IN

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, AT

NEW DELHI.

1

O.A NO. 912/2022

IN THE MATTER OF:

MANAV SEWA SANSTHAN AND ANR.

...APPLICANTS

VERSUS

UNION OF INDIA & ORS.

...RESPONDENTS

ADDITIONAL REPLY IN TERMS OF ORDER DATED 02.11.2023 PASSED BY THIS HON'BLE TRIBUNAL ON BEHALF OF RESPONDENT NO. 4, BALRAMPUR CHINI MILLS LTD. THROUGH SUBHASHISH GHOSH ITS AUTHORIZED OFFICER.

MOST RESPECTFULLY SHOWETH:

1. That the Respondent No. 4 industry is filing this reply in compliance of Order dated 02.11.2023. That in the aforesaid order in para 7 this Hon'ble Tribunal was pleased to seek certain details in the following terms from the Answering Respondent industry:

"7. Short reply on behalf of the Respondent No. 4 has been filed. On perusal of the said reply, it is noticed that a copy of the environmental clearance has not been placed on record and discharge of effluent outside the premises by the said unit, as also the status relating to discharge of domestic effluent from the premises and compliance of other conditions of CTO has also not been disclosed."

2. That the Distillery Unit of the industry had been originally granted Environmental Clearance vide Order dated 8.11.1995, copy of which is being annexed hereto as **Annexure-R-4/5**. Thereafter, the Distillery Unit was granted Environmental Clearances dated 10.10.2002 and

20.06.2006 for expansion and the same are being attached hereto as **Annexure-R-4/6** to **Annexure-R-4/7** for kind perusal and ready reference of this Hon'ble Tribunal. That the last Environmental Clearance dated 14.03.2022 again for expansion is already on record annexed as Annexure A-4 at running page 58 of the paper book.

3. That the Consolidated Consent to Operate/ authorization granted to the Chemical Division (distillery) both under the Air and Water Act valid till 31.12.2024 is already on record annexed as Annexure-F with the Joint Committee Report dated 03.08.2023 at running page 432 of the paper book and all conditions thereof are being complied with, the industry being run as a completely ZLD Unit.

The Consent to Operate granted under the Water as well as the Air Act to the Sugar Division of Balrampur Chini Mills both dated 24.12.2021 valid till 31.12.2023 already stands attached with the Joint Committee Report dated 03.08.2023 at running pages 423 and 427 respectively. That the industry had in the timely manner applied for renewal of the same and after due inspection Consolidated Consent to Operate and Authorization referred to as the CCA (Consolidated Consent & Authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 has been granted to the industry on 20.12.2023 which is valid till 31.12.2025, a copy of which is being annexed hereto as **Annexure-R-4/8**.

4. That a perusal of both the Consents to Operate under the Water Act would show that the industry has the permission to discharge treated domestic as well as industrial discharge upto 120 KLD and 2400 KLD respectively outside the premises and at the final discharge point

arrangement has to be made for measurement of the effluent and for collecting its sample. It is important to mention here that the industry utilizes the treated domestic effluent discharged from STP mostly for horticulture/ gardening on more than 40 acres of land available and only the residual, if at all, treated domestic effluent remains the same is discharged as per the consent condition outside the premises of the industry along with treated industrial discharge and both of these have never exceeded the limits prescribed in the Consent to Operate.

5. That the industry meticulously complies with the conditions of Consent and this is substantiated from the fact that it has not received any notice in this regard from the Authorities concerned.

6. That all these aspects have been examined by the Joint Committee officers who made a detailed inspection of the industry while in operation on 30.12.2023, the report is awaited and the answering Respondent craves liberty from this Hon'ble Tribunal to file additional affidavit in response thereto if so required or directed by this Hon'ble Tribunal.

PRAYER

In view of the submissions made in the paragraphs herein above, it is respectfully prayed that the instant original Application may kindly be dismissed with costs in the interest of justice and fair play;

It is further prayed that this Hon'ble Tribunal may kindly be pleased to pass any such or further orders as deemed fit and proper by this

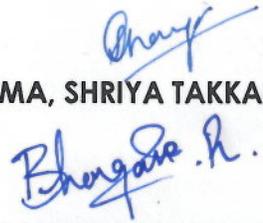
Hon'ble Tribunal in the peculiar facts and circumstances of this case
in favour of the Answering Respondent.

4

THROUGH



A.R. TAKKAR, NARINDER KR VERMA, SHRIYA TAKKAR,



KAPIL BAKSHI, HIMANI BHADAURIA AND BHARGAVA RAVI KUMAR
ADVOCATES
M/S ARTLO
A-25/12, DEODAR MARG DLF PHASE 1,
GURGAON-122002
MOB: 8826200005
EMAIL ID: ARTAKKAR@ARTLO.IN

690
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH AT NEW DELHI

Original Application No. 912 Of 2022

5

IN THE MATTER OF:

Manav Sewa Sansthan & Anr

...Applicants

VERSUS

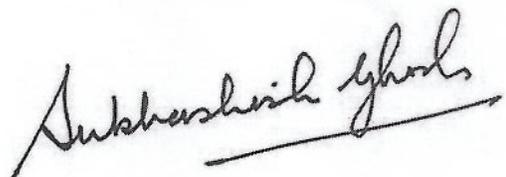
Union of India & ors.

...Respondents

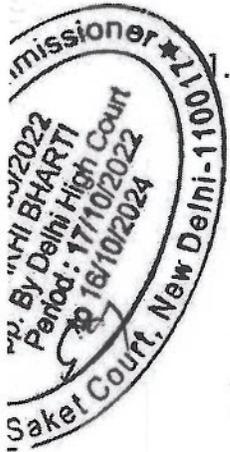
Affidavit of Mr. Subhashish Ghosh , S/o Sh.Prabir Ghosh , aged about 42 years, Authorised Signatory of M/S BALRAMPUR CHINI MILLS LTD., 213, Rectangle One, D-4, District Centre , Saket, N.Delhi (the Respondent 4 herein)

I, the above named deponent do hereby solemnly affirm and state as under:

1. That the above titled Reply has been drafted under the authority and instructions of the deponent and after perusing its contents, the deponent has duly signed it, and the contents of paragraph Nos. 1 to thereof are true and correct to the knowledge of the deponent, and the same may be read as contents of this affidavit also, which are not being reproduced for the sake of brevity. No part of it is false and nothing material has been kept concealed therefrom.
2. That the annexure attached with the Reply are true copy of their respective originals.



DEPONENT



VERIFICATION:

06 JAN 2024

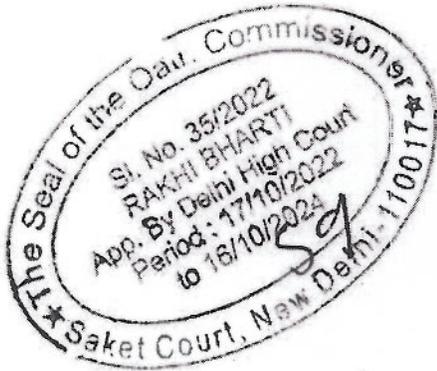
Identify the deponent who has signed in my presence

at New Delhi on 6th day of January, 2024 that the contents of para 1 and 2 of my affidavit are true and correct to my knowledge. No part of it is false and nothing material has been kept concealed therefrom.

06 JAN 2024

Subhashish Ghosh

DEPONENT



Certified That the Deponent
Shri/Smt. *Subhashish Ghosh*
S/o, W/o, D/o. Shri. *A.R.*
R/o. *Prave Sankar*
Identified by *Prave Sankar*
has solemnly affirmed before me at New Delhi
On.....that The contents of this affidavit
which has been read over & explained to him are true
& correct to his knowledge.

Prave Sankar
Oath Commissioner, New Delhi

No. J-11012/34/95-IA.II(I)

692
Telegram : PARYAVARAN,
NEW DELHI
Telephone : 4364968
टेलीफोन (द्विभागीय) :
Telex : (bi-lingual) : W-66185 DOE IN
FAX : 4360678

भारत सरकार
पर्यावरण एवं वन विभाग
GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT & FORESTS
पर्यावरण भवन, सी० जी० भो० कॉम्प्लेक्स
PARYAVARAN BHAWAN, C.G.O. COMPLEX
लोदी रोड, नई दिल्ली-110003
LODHI ROAD, NEW DELHI-110003

November 8, 1995

OFFICE MEMORANDUM

Subject:- Manufacturing of 60 KL/day of alcohol (industrial and neutral) by M/s Balrampur Chini Mills at Bishnupuri, U.P. - environmental clearance req.

.....
This has reference to letter No. HCMC/MOEF/95-2 dated 13th March, 1995 and subsequent letter of 19th May, 1995 and 24th August, 1995 from General Manager, Balrampur Chini Mills Ltd. on the above subject.

2. The project has been examined and environmental clearance is accorded to the project subject to the following conditions :

- i. The project authorities must strictly adhere to the stipulation made by the U.P. Pollution Control Board and the State Government.
- ii. No expansion or modernisation of the plant should be carried out without prior approval of the Ministry of Environment & Forests.
- iii. The emissions from various units should conform to the standards prescribed by the concerned authorities from time to time. At no time, the emissions should go beyond the prescribed standards. In the event of failure of any pollution control system adopted by the unit, the respective unit should be put out of operation immediately and should not be restarted until the control systems are rectified to achieve the desired efficiency.

....2/-

....2/-

7
ANNEXURE- R/4/5

693

At least three ambient air monitoring stations should be provided in consultation with the State Pollution Control Board for measurement of SO₂, NO_x, particulate matters etc. Stack emissions should also be monitored regularly by setting up automatic stack monitoring facilities. Data on stack emissions and ambient air quality should be submitted along with the statistical analysis to the State Pollution Control Board once in 3 months and to this Ministry once in 6 months.

Adequate effluent treatment facilities should be provided so that the treated effluent conforms to the prescribed standards stipulated by SPCB, and MOEF. Efforts should be made to adopt composting technology using press mud after biomethanation for the treatment of spentwash.

Adequate number of influent and effluent quality monitoring stations for measurement of pH, BOD, COD, TSS, DS etc. should be set up in consultation with the State Pollution Control Board. Monitored data along with statistical analysis and interpretation should be submitted to this Ministry once in six months and to the State Pollution Control Board once in three months.

A Guard Pond of sufficient holding capacity should be provided to cope up with the effluent discharge due to process disturbances/monsoon period. In case of process disturbance, the contributing unit(s) shall be immediately shut down and will not be restarted without rectifying the system.

Efforts should be made to recycle and reuse the treated liquid effluent for green belt development, maintenance and process requirement.

The ground water quality should also be regularly monitored and report submitted to State Pollution Control Board and Central Pollution Control Board. In case of any adverse finding in the quality of the ground water, corrective steps should be immediately taken.

A green belt of adequate width and density (2000 - 2500 trees/ha.) should be developed in

....3/-

consultation with local DFO preferably using native plant species.

x. The project authorities should set up laboratory facilities for collection & analysis of samples under supervision of competent technical personnel who will directly report to the Chief Executive.

xii. A separate Environmental Management Cell with suitably qualified people to carry out various functions should be set up under the control of senior executive who will directly report to the head of the organisation.

xiii. The funds earmarked for the environmental protection measures should not be diverted for any other purpose and yearwise expenditure should be reported to the Ministry and to the State Pollution Control Board under the Rules prescribed for the environmental audit.

Fund allocated if any

3. The Ministry reserves the right to revoke the clearance if implementation of any of the conditions stipulated by the Ministry of any other competent authority is not satisfactory.

4. The above conditions may be modified or additional ones may be prescribed after examining the monitoring reports or any other report prepared by the project authorities from time to time. The stipulated conditions will be monitored by the regional office of this Ministry located at Lucknow.

5. Any other conditions or alternative in the existing conditions will be fully implemented by the project authorities within the specified time.

6. The above conditions will be implemented under the provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Air (Prevention & Control of Pollution) Act, 1981; the Environment (Protection) Act, 1986 and the Public Liability Act, 1991 along with their amendment from time to time.

(K.K. Jain)
Jt. Director

Secretary
Ministry of Industry
Udyog Bhavan, NEW DELHI

..4/-

Copy to :

1. Chairman, Balrampur Chini Mills Ltd. "FMC Fortuna",
2nd floor, 234/3A, Acharya Jagdish Chandra Bose Road,
Calcutta-700 020
2. Chairman, U.P. Pollution Control Board, PICUP Bhavan,
B-Block, 2nd floor, Vibhuti Khand, Gomi Nagar, Lucknow.
3. Chief Conservator of Forests, Regional Office,
B-2/72, Sector 'K', Aliganj, Lucknow-226020
4. Director, Regional Office, M/o Environment & Forests,
New Delhi.
5. Chairman, Central Pollution Control Board, Parivesh
Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi.
6. Guard file
7. Monitoring file
8. Record file.

1000
(K.K. Jain)
Jt. Director

J-11011/72/2001-IA II (I)
 Government of India
 Ministry of Environment & Forests
 IA Division

11

ANNEXURE-R/4/6

E mail: plahujarai@yahoo.com
 Tele No. 4363973
 Paryavaran Bhavan,
 CGO Complex, Lodi Road,
 New Delhi-110003
 Dated: October 10, 2002

To

The Group General Manager,
 M/s Balrampur Chini Mills Ltd.
 (Paper & Chemical Division)
 FMC, 2nd Floor, 234/3A,
 A.J.C. Bose Road,
 Kolkata-700 020

Sub: Expansion of existing distillery unit from 60KLPD to 100KLPD in district Balrampur, UP by M/s Balrampur Chini Mills Limited.

Sir,

This has reference to your communication No. BCM/CD/PCB/649 dated 17.10.2001 along with EIA/EMP report, floppy and subsequent clarifications furnished vide your letters dated 17.10.2001, 25.10.01, 10.03.02, 22.04.02, 02.05.02, 15.06.02 and 27.07.02 on the above-mentioned project. Ministry of Environment and Forests has carefully examined the proposal. It is noted that proposal is for expansion of distillery unit from 60-100 KLPD in district Balrampur, UP. The unit will be in operation for 300 days in a year. Land area of the project is 102 acres. Project does not involve forestland and displacement of people. Water requirement of 1735m³/d will be met from the ground water.

The unit will adopt continuous fermentation technology. Molasses and press-mud requirement will be met from its own three sugar units of 10,000TCD, 5000 TCD and 8000 TCD capacity. Solid waste will be generated in the form of ETP sludge (250kg/d) and boiler ash (1.7MT/d). All the above wastes will be mixed with press-mud for manufacture of compost. NOC from the UPSPCB has been obtained on 28th May, 2001. Public hearing panel has considered the project in the meeting held on 10th May, 2001. Total cost of the project is Rs.9.92 crores.

2.0. The Ministry of Environment and Forests hereby accords environmental clearance to above expansion project under the provisions of EIA Notification dated 27th January, 1994 as amended subsequently subject to strict compliance of the following specific and general conditions:

A. SPECIFIC CONDITIONS:

- i. The industry should ensure that the treated effluent and stack emissions from the unit are within the norms stipulated under the EPA rules or SPCB whichever is more stringent. In case of process disturbances/failure of pollution control equipments adopted by the unit, the respective unit should be shut down and should not be restarted until the control measures are rectified to achieve the desired efficiency.

- ii. The company should adopt State-of-the-Art continuous fermentation technology for the expansion and ensure that the spent wash generated will not exceed 870m³/d i.e @ 8.7kl/kl of rectified spirit production.
- iii. As reflected in the Environmental Management Plan, the spent wash generated shall be treated with press-mud after primary treatment by anaerobic digestion followed by secondary treatment. Land and other requirements for treatment of spent wash with press-mud should be as per the CPCB guidelines. A minimum of 47.5 acres of area should be earmarked for bio composting.
- iv. The spent wash should be stored in impervious lagoons. The spent wash lagoons should have proper lining with HDPE and should be kept in proper condition to prevent ground water pollution. As per the CPCB recommendation and undertaking given by the company, storage should not exceed 30 days capacity.
- v. Adequate numbers of ground water quality monitoring stations around the compost plant and the project area should be set up. Sampling and trend analysis monitoring must be made on monthly a basis and report submitted to SPCB and this Ministry.
- vi. ETP sludge and fly ash should not be disposed off outside the plant premises. These may be appropriately used in bio composting.
- vii. The company should undertake rainwater-harvesting measures to minimise the ground water drawal.
- viii. Company should obtain permission to draw 1735 m³/d of water from the Central Ground Water Authority.
- ix. As reflected in the EIA /EMP , green Belt of adequate width and density should be provided to mitigate the effects of fugitive emission all around the plant as per the CPCB guidelines in consultation with the local DFO.
- x. Occupational health surveillance programme should be undertaken as regular exercise for all the employees. The first aid facilities in the occupational health centre should be strengthened and the medical records of each employee should be maintained separately.

B. GENERAL CONDITIONS:

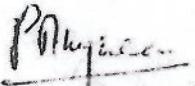
- i. The project authorities must strictly adhere to the stipulations made by the Uttar Pradesh State Pollution Control Board and the State Government.
- ii. No further expansion or modifications in the plant should be carried out without prior approval of the Ministry of Environment and Forests.
- iii. Ambient Air Quality Monitoring Stations should be set up in the down wind direction as well as where maximum ground level concentration of SPM, SO₂, NO_x, are anticipated in consultation with the State Pollution Control Board.

- iv. Adequate number of influent and effluent quality monitoring stations should be set up in consultation with the State Pollution Control Board. Regular monitoring should be carried out for relevant parameters.
- v. The overall noise levels in and around the plant area should be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels should conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).
- vi. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA report.
- vii. A separate environmental management cell equipped with full fledged laboratory facilities must be set up to carry out the environmental management and monitoring functions. The project authorities will provide adequate funds both recurring and non recurring to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so provided should not be diverted for any other purpose.
- viii. The implementation of the project vis-à-vis environmental action plans will be monitored by Ministry's Regional Office at Lucknow /State Pollution Control Board/Central Pollution Control Board. A six monthly compliance status report along with the monitored data should be submitted to the monitoring agencies.
- ix. The Project Proponent should inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the State Pollution Control Board/ Committee and may also be seen at Website of the Ministry of Environment and Forests at <http://envfor.nic.in>. This should be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same should be forwarded to the Regional office.
- x. The Project Authorities should inform the Regional Office as well as the Ministry the date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.

3.0. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

4.0. The Ministry reserves the right to stipulate additional conditions if found necessary. The company will implement these conditions in a time bound manner.

5.0. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.


(Dr. P. L. Ahujarai)
Additional Director

Copy to:-

1. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
2. The Chairman, Uttar Pradesh State Pollution Control Board, 111 Floor, PICUP Bhavan, Vibhuti Khand, Lucknow-226020.
3. The Chief Conservator of Forests, Regional Office(Central Region), B-1/72, Sector K, Aliganj, Lucknow-226020
4. Secretary, State Deptt.of Environment, Government of Uttar Pradesh , Room NO 13, New Bulidings,Vidhasn Bhavan, Lucknow -226001
5. Adviser, (EI Division), Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi.- 110003.
6. Monitoring Cell , Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi- 110003.
7. Guard File.
8. Monitoring File.
9. Record File.


(Dr. P. L. Ahujarai)
Additional Director

To
The Senior General Manager (Commercial)
Chemical Division,
M/s Balrampur Chini Mills Ltd.
(Paper & Chemical Division)
FMC, 2nd Floor, 234/3A,
A.J.C. Bose Road,
Calcutta-700 020

Sub: Expansion of existing distillery unit from 100KLPD to 160 KLPD at village Bishunipur, Tehsil and district Balrampur, UP by M/s Balrampur Chini Mills Limited.

Sir,
This has reference to your letter no.BCM-CD-06 dated 8.4.2006 on the above subject seeking environmental clearance along with schedule-II application, questionnaire, EIA/EMP report, CD and subsequent communication dated 27.4.2006 on the above mentioned project.

The Ministry of Environment and Forests has examined the proposal. It is noted that proposal is for expansion of distillery unit from 100KLPD to 160KLPD to manufacture Rectified Spirit/ Extra Neutral alcohol in district Blarampur in U.P. The area required for the project is 90 acres. The unit will be in operation for 270 days in a year. Project does not involve forest land and displacement of people. The unit will install biomethanation plant and Reverse Osmosis Plant for treatment of spent wash. Water requirement of 3802 m³/d would be met from the ground water source. Central Ground Water Authority vide their letter no. 21-4/CGWA/03-408 dated 10th March, 2004 informed the project authorities that as the location of the said unit does not fall in the critical area, the said proposal will not be considered for approval by this Office. Press mud requirement would be met from company's own sugar unit of 18000 TCD capacity. About 300-400TPM of ETP sludge and 35 TPM of boiler ash would be generated. ETP sludge will be used by farmers and boiler ash will be used as land filling in low lying areas. Public hearing of the project was held on 10.3.2006. The panel has recommended the project. The Uttar Pradesh Pollution Control Board has granted NOC on 31.3.2006. Cost of the project is Rs. 4229.79 lakhs.

2.0. The Ministry of Environment and Forests hereby accords environmental clearance to above project under the provisions of EIA Notification dated 27th January, 1994 as amended subsequently subject to strict compliance of the following Specific and General conditions:

A. SPECIFIC CONDITIONS:

- i. The industry shall ensure that the treated effluent and stack emissions from the unit are within the norms stipulated under the EPA rules or SPCB whichever is more stringent. In case of process disturbances/failure of pollution control equipment adopted by the unit, the respective unit shall be shut down and shall not be restarted until the control measures are rectified to achieve the desired efficiency.
- ii. The company shall adopt continuous fermentation technology to ensure that the spent wash shall not exceed 8 kl/kl of alcohol produced i.e about 1280m³/d of effluent. As reflected in the EMP, the spent wash after anaerobic treatment shall be passed through Reverse Osmosis(RO) plant. The permeates from the RO plant (640m³/d) shall be recycled in the process and concentrate (640m³/d) shall be bio composted with press mud. No effluent shall be discharged outside the factory premises and zero discharge shall be strictly followed. Land and other requirements for treatment of spent wash with press mud shall be as per the CPCB guidelines. The company shall earmark an area of 25.3 acres for bio composting, storage of finished products etc. The compost yard shall be made impervious as per the CPCB guidelines.
- iii. The company shall install wet scrubber and stack height of 45 m to control the emissions from the bagasse fired 14 TPH boiler installed to achieve the particulate emissions within the prescribed standards.
- iv. The spent wash shall be stored in impervious pucca lagoons. The spent wash lagoons shall have proper lining with HDPE and shall be kept in proper condition to prevent ground water pollution. As per the CPCB recommendation, storage shall not exceed 30 days capacity.
- v. Adequate numbers of ground water quality monitoring stations by providing piezometers around the compost plant and the project area shall be set up. Sampling and trend analysis monitoring must be made on monthly a basis and report submitted to SPCB and this Ministry.
- vi. The operation of distillery shall be restricted to 270 days and that it will not operate during rainy season.
- vii. As reflected in the EIA /EMP, green belt shall be raised in 10 acre of the plant area in addition to 20 acre of plant area which is already under green belt development to mitigate the effects of fugitive emissions all around the plant and compost yard as per the CPCB guidelines in consultation with the local DFO.
- viii. Company shall adopt rainwater harvesting measures to recharge the ground water.

- ix. Occupational health surveillance programme shall be undertaken as regular exercise for all the employees. The first aid facilities in the occupational health centre shall be strengthened and the medical records of each employee shall be maintained separately.

B. GENERAL CONDITIONS:

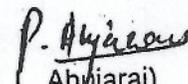
- i. The project authorities must strictly adhere to the stipulations made by the Uttar Pradesh State Pollution Control Board and the State Government.
- ii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests.
- iii. Ambient Air Quality Monitoring Stations shall be set up in the down wind direction as well as where maximum ground level concentration of SPM, SO₂, NO_x, are anticipated in consultation with the State Pollution Control Board.
- iv. Adequate number of influent and effluent quality monitoring stations shall be set up in consultation with the State Pollution Control Board. Regular monitoring should be carried out for relevant parameters.
- v. The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels should conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).
- vi. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA /EMP report.
- vii. A separate environmental management cell equipped with full fledged laboratory facilities must be set up to carry out the environmental management and monitoring functions.
- viii. The project authorities shall provide funds (Rs. 800 lakhs) as mentioned in the questionnaire no.xix of the EIA/EMP report) for both recurring and non-recurring expenditure to implement the conditions stipulated by the non-recurring expenditure to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State government along with the implementation schedule for all the conditions stipulated herein. The funds so provided shall not be diverted for any other purpose.
- ix. The implementation of the project vis-à-vis environmental action plans will be monitored by Ministry's Regional Office at Lucknow /State Pollution Control Board/Central Pollution Control Board. A six monthly compliance status report alongwith the monitored data shall be submitted to the monitoring agencies.

- x. The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the State Pollution Control Board/ Committee and may also be seen at Website of the Ministry of Environment and Forests at <http://envfor.nic.in>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the Regional office.
- xi. The Project Authorities shall inform the Regional Office as well as the Ministry the date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.

3.0. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

4.0. The Ministry reserves the right to stipulate additional conditions if found necessary. The company will implement these conditions in a time bound manner.

5.0. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.


(Dr. P. L. Ahujarai)
Director

Copy to:

1. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
2. The Chairman, Uttar Pradesh State Pollution Control Board, 111 Floor, PICUP Bhavan, Vibhuti Khand, Lucknow-226020.
3. The Chief Conservator of Forests, Regional Office(Central Region), B-1/72, Sector K, Aliganj, Lucknow-226020.
4. Secretary, State Deptt. of Environment, Government of Uttar Pradesh, Room NO 13, New Buildings, Vidhan Bhavan, Lucknow -226001, UP.
5. JS(CCI-I), Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi.- 110003.
6. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi- 110003.
7. Guard File.
8. Monitoring File.
9. Record File.


(Dr. P. L. Ahujarai)
Director



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

ANNEXURE-A-4/B

19

196456/UPPCB/Basti(UPPCBRO)/CTO/both/BALRAMPUR/2023

Date: 20/12/2023

To,

M/s

Balrampur Chini Mills Limited Unit Balrampur Divsion Sugar

PO Balrampur, Distt Balrampur (UP) ,BALRAMPUR,271201

Application Id-
23500883

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to Balrampur Chini Mills Limited Unit Balrampur Divsion Sugar located at PO Balrampur, Distt Balrampur (UP) ,BALRAMPUR,271201. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA Balrampur Chini Mills Limited Unit Balrampur Divsion Sugar granted for the period from 01/01/2024 to 31/12/2025 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Crystal Sugar	1200	Metric Tonnes/Day
2	Power Co-generation	18	Megawatt

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	120 KLD	STP	
Industrial	2400 KLD	ETP	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	BOD (mg/L)	As per E(P)A Rules, 1986
2	COD (mg/L)	As per E(P)A Rules, 1986

3	pH	As per E(P)A Rules, 1986
4	TSS (mg/L)	As per E(P)A Rules, 1986
5	Oil & Grease (mg/L)	As per E(P)A Rules, 1986

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	As per E(P)A Rules, 1986
2	Fecal Coliform (MPN/100ml)	As per E(P)A Rules, 1986
3	BOD (mg/L)	As per E(P)A Rules, 1986
4	TSS (mg/L)	As per E(P)A Rules, 1986

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	80 TPH Boiler	Baggasse	1	Particulate Matter	As per E(P)A Rules, 1986
2	02 Boilers having Capacity 64 TPH each	Baggasse	2	Particulate Matter	As per E(P)A Rules, 1986
3	40 TPH Boiler	Baggasse	3	Particulate Matter	As per E(P)A Rules, 1986
4	32 TPH Boiler	Baggasse	4	Particulate Matter	As per E(P)A Rules, 1986
5	30 TPH Boiler	Baggasse	5	Particulate Matter	As per E(P)A Rules, 1986
6	1250 KVA DG Set	Diesel Oil	6	Sulphur Dioxide	As per E(P)A Rules, 1986
7	750 KVA DG Set	Diesel Oil	7	Sulphur Dioxide	As per E(P)A Rules, 1986
8	500 KVA DG Set	Diesel Oil	8	Sulphur Dioxide	As per E(P)A Rules, 1986

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per E(P)A Rules, 1986
2	2	Particulate Matter	As per E(P)A Rules, 1986
3	6	Sulphur Dioxide	As per E(P)A Rules, 1986
4	5	Particulate Matter	As per E(P)A Rules, 1986
5	3	Particulate Matter	As per E(P)A Rules, 1986
6	8	Sulphur Dioxide	As per E(P)A Rules, 1986
7	4	Particulate Matter	As per E(P)A Rules, 1986
8	7	Sulphur Dioxide	As per E(P)A Rules, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for the production of 1200 TPD Crystal Sugar by using 12000 TCD Sugar Cane Crushing and Power Cogeneration of 18 MW only.
2. The industry shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
3. The E.T.P. unit operation line up Strengthening is to be maintained.
4. The industry shall ensure deployment of qualified to step up self monitoring mechanism on 24 ×7 Hours basis.
5. The industry should follow the directions issued by the Ministry of Environment Forest and Climate Change, Delhi vide Notification no. GSR 35(E) dated 14/01/2016.
6. The E.I.A. studies shall include comprehensive study of water & waste water balance in Addition to the

adequacy studies of E.T.P. relating to pollution load reduction impacts after implementation of treatment technology & discharge of treated effluent completely for irrigation purposes in place of discharge on surface water body.

7. The industry shall deploy self monitoring task force to strictly observe & monitor treated effluent discharge restriction on surface water body located in its proximity.
8. The industry shall also explore treated effluent re-cycle mechanism in furtherance to the application of treated effluent on land as a significant alternative mode of re-cycle. This step shall in turn reduce hydraulic loading of effluent discharge as well as shall eliminate extraneous treated effluent discharge possibility elsewhere.
9. The Unit shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for year 2022 and the audited balance sheet for the current year and the details of fees deposited within a month failing which consent would be deemed void.
10. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/ plant machinery failing which consent would be deemed void.
11. In compliance of the provisions of the Plastic Waste Management Rules 2016 as amended, the industry shall submit the Extended Producer Responsibility (EPR) for the disposal of Plastic waste generated within a month failing which consent would be deemed void.
12. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall conform to the standards under the Environment (Protection) Act 1986.
13. The Industry shall dispose the hazardous waste through authorized recyclers/TSDf and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and The Plastic Waste Management Rules, 2016 as amended.
14. The orders passed by Hon'ble National Green Tribunal in OA no. 912 and 913 of 2023 Manav Seva Sansthan & Anr. Vs Union of India and Ors shall prevail on this CTO.
15. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will be suspended during the pendency of the closure period and after ensuring the compliance and after revocation of closure order, the CTO will be deemed to be restored subject to the effective date of revocation of the closure order, with imposed conditions thereof.
16. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Law.

RAM

KARAN

Digitally signed
by RAM KARAN
Date: 2024.01.02
15:50:44 +05'30'

Copy to:

Regional Officer, U.P. Pollution Control Board, Basti for information and necessary action.

Digitally signed by RAM
KARAN
Date: 2024.01.02 15:51:22
+05'30'RAM KARAN
Chief Environmental Officer, Circle-6

मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता - देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई - वेस्ट रीसाइलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाकीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कम्पोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |